

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

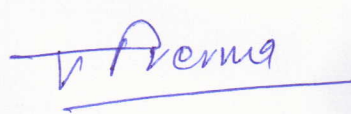
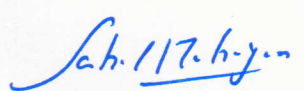
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta

V/s.

M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.


S. No.	NAME	DESIGNATION	SIGNATURE
①	M.S. Bhargava	Adv for	
②	V. P. VERMA	Petitioner	
③	Mr. Sahil Mahajan Ld. Adv Mr. Utsav Salunke	Adv. for Rept. No. 2	

Order

C.P No. 32/397-398/CLB/MB/MAH/2016

1. Ld. Counsels of both the sides are present. Today the date is fixed to first decide the legal issue of maintainability of the C.P. under consideration.
2. However, Ld. Advocates are seeking time to file a Reply/ Rejoinder; which is granted up to 15.09.2016.
3. Accordingly, next date of hearing is fixed on 23.09.2016, duly communicated to both the sides in the Court.

Dated: 19<sup>th</sup> August, 2016.

  
M. K. SHRAWAT  
Member (Judicial)